

29

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

HYDERABAD.

M.A. No. 610/97 in O.A. No. 742/92.

BETWEEN:-

Date of Order. 8-9-97.

P. Bharat Kumar

... Applicant.

AND

1. The Assistant Superintendent of Post Officer, Gadwal Sub Division, Mahabubnagar District.
2. The Superintendent of Post Offices, Mahabubnagar Division, Mahabubnagar.
3. The Post Master General, Hyderabad Region, Hyderabad.
4. The Director General, of Posts, New Delhi.
5. One copy to Mr. K. Venkateshwar Rao, Advocate CAT, Hyderabad.
6. One copy to Mr. V. Rajeswara Rao, CGSC, CAT, Hyderabad.
7. One copy Duplicate copy.

... Respondents.

Counsel for the Applicant :

Mr. K. Venkateshwar Rao, Advocate.

Counsel for the Respondent :

Mr. V. Rajeswara Rao, CGSC.

CORAM:

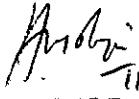
THE HON'BLE SHRI. H. RAJENDRA PRASAD, MEMBER (A)  
The Tribunal made the following Order:-

Heard Mr. K. Venkateswara Rao for the Miscellaneous applicant and Mr. V. Rajeswara Rao for the respondents. The respondents have filed their reply.

2. In order to examine the issues raised it would be necessary to examine the basic contentions in a separate O.A. if necessary. The applicant may, in the first instance, submit a detailed representation to the authorities within next two weeks. He may, besides giving the history and justification of his claims, refer to the judgment delivered by this Tribunal in OA 742/92 dt. 14-7-95 as also the judgment of the Hon'ble Supreme Court (dt. 10-7-95 in SLP Civil No. 4917/4927 of 90). If the representation, as indicated above, is received in the O/O R.No.3, the said respondent may scrutinise the representation and have the issues raised therein examined, and to arrange to communicate a decision to the applicant within 30 days from the date of its receipt. The decision so conveyed by respondent No.3 should be a detailed speaking order. In case the applicant comes to be aggrieved with any decision that may be so conveyed, he shall have the liberty to file a fresh O A which will be dealt with on its merits.

MA disposed of accordingly. CC by Thursday.

"BY ORDER"

  
TIPS  
DEPUTY REGISTRAR (J)

Copy to:

1. The Assistant Superintendent of Post Officer,  
Gadwal Sub Division, Mahabubnagar District.
2. The Superintendent of Post Offices, Mahabubnagar Division,  
Mahabubnagar.
3. The Post Master General, Hyderabad Region, Hyderabad.
4. The Director General, of Posts, New Delhi.
5. One copy to Mr. K.Venkateshvara Rao, Advocate CAT, Hyderabad.
6. One copy to Mr.N.V.Ramana, or Mr.V.Rajeswara Rao, CGSC,Cat,  
Hyderabad.
7. One duplicate copy.

Self  
17/9/97

TYPED BY  
COMPILED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. P. RANGANATHAN : M. (M)  
n (A)  
AND

THE HON'BLE SHRI B. S. SIRIPURAMULU  
(M) (J)

Dated:

8/9/97

ORDER/JUDGEMENT

M.A/R.A/C.A. NO. 610/97

in

C.A. NO. 742/92

Admitted and Interim Directions  
Issued.

MA. Allowed MA. Disposed  
Disposed of with Directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

